

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)**

**CP-207(ND)/2007
Appeal No.38/2017**

In the matter of :

Peacock Iron Steel India (P) Limited

..PETITIONER

SECTION :

Under Section 252

Order delivered on 09.11.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner : Mr. Dinkar Singh, Advocate

For the Respondent : -

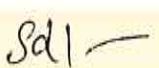
ORDER

Learned Counsel for the petitioner is present and represents that reply from the ROC, being the respondent has already been received and in relation to the same, the petitioner is not inclined to file any rejoinder. In the circumstances, this statement is recorded. However, on verification of the availability of reply, it has come to notice that the same is not readily available with the Registry.

In the circumstances, the Bench Officer is directed to check and call the same before the next date of hearing.

List on 20.12.2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
09.11.2017